

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF “ANGEL PROMOTERS PRIVATE LIMITED”

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Angel Promoters Private Limited
2.	Date of incorporation of corporate debtor	26/10/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400DL2007PTC169925
5.	Address of the registered office and principal office (if any) of corporate debtor	D-848, Basement New Friends Colony, New Delhi, 110025.
6.	Insolvency commencement date in respect of corporate debtor	20.12.2023 [‘Copy of order received on 06.01.2024’]
7.	Estimated date of closure of insolvency resolution process	17th June, 2024
8.	Name and registration number of the Insolvency Professional Acting as Interim Resolution Professional	Abhay Kumar IBBI/IPA-002/IP-N00504/2017-2018/11559
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 307, First Floor, Gyan Khand-1, Indirapuram, Ghaziabad, Uttar Pradesh, 201010. Email: km.abhay@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 307, First Floor, Gyan Khand-1, Indirapuram, Ghaziabad, Uttar Pradesh, 201010. Email: cirp.appl2024@gmail.com
11.	Last date for submission of claims	20.01.2024 [‘14 days from the receipt of copy of order’]
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Copy of the above Forms can be downloaded from the weblink: https://ibbi.gov.in/downloadform.html (b) Not Applicable

- I. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s. Angel Promoters Private Limited on 20.12.2023 [‘Copy of order received on 06.01.2024’]**.
- II. The creditors of **M/s. Angel Promoters Private Limited**, are hereby called upon to submit their claims with proof on or before 20.01.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

- III. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- IV. The claims may be submitted in their specified forms. Form B - Operational Creditor (Other than Workmen/Employee); Form C - Financial Creditor; Form CA - Financial Creditors in a class; Form D- Workmen/Employee; Form E - Authorized Representative of Workmen/Employee; and Form F Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/downloadform.html>.
- V. Submission of false or misleading proofs of claim shall attract penalties.


Abhay Kumar
Insolvency Professional
Reg. No: IBBI/IPA-002/IP-N00504/2017-2018/11559

Date: 06.01.2024
Place: New Delhi

Abhay Kumar
(Interim Resolution Professional)
IBBI/IPA-002/IP-N00504/2017-2018/11559

:

Union Bank of India
GOKUL DAS ROAD MOARADABAD Branch,
Address: GUJRATTEE STREET NEAR GOKULDAS
COLLEGE MORADABAD
Email ID: ubin0542709@unionbankofindia.bank

POSSESSION NOTICE
(For Immovable Property)

APPENDIX IV
(Rule - 8 (1))

Whereas:
The undersigned being the authorized Officer of the Union Bank of India, Gokuldas Road Branch, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **08-08-2023**, calling upon the (**Guarantor/ Legal Heir of Shehzade Mrs. Mahroon Nisha W/O Late Shehzade S/O Hafiiulla and Mr. Mohd. Shahzad S/O Late Shehzade S/O Hafiiulla**) to repay the amount mentioned in the notice being **Rs. 8,20,950.17 (Rupees Eight Lakh Twenty Thousand Nine Hundred Fifty rupees and seventeen paise only)** and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **05th day of January of the year 2024**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, Gokuldas Road Branch for an amount of **Rs. 8,20,950.17 (Rupees Eight Lakh Twenty Thousand Nine Hundred Fifty rupees and seventeen paise only)**, as on 30-06-2023 and further interest thereon.

The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property: A RESIDENTIAL HOUSE AREA 40.00 SQ.MTR. SITUATED AT MOHALLA CHOWKI HASAN KHAN, THANA NAGFANI, NEAR WATER TANK, TEHSIL SADAR, MORADABAD, BOUNDED AS BELOW:

Boundaries:
East: House of Aziz Khan West: House of Mattan Khan & Mazkun Khan
North: House of Zakir Khan South: 6 ft Wide Rasta

Date : 05-01-2024 Place: Moradabad Authorised Officer, Union Bank of India

पंजाब नैशनल बैंक Punjab National Bank
... चरोसे का प्रयोग ... the name you can BANK upon!

Circle SASTRA Centre, East Delhi, Pocket-E, Mayur Vihar Ph-II, Delhi-110091
Email cs8075@pnbb.co.in Phone no : 011 22779758, 22785289

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (RULE 8(1))

Whereas the undersigned being the Authorized Officer of the Punjab National Bank, Circle SASTRA Centre East Delhi, CSC-1st Floor Pocket-E, Mayur Vihar Ph-II, Delhi-110091 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (herein referred to as the "said Act") and in exercise of powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated **11.10.2023** calling upon the (**1) Mr Rakesh Kumar Goel S/O Mr Om Prakash Goel R/O C-4, C Block Anand Vihar, Delhi-110092 (Borrower) also at: M/S Dr Goel Eye Care Centre at C-4, C Block Anand Vihar, Delhi-110092 also at: M/S Life Line Diagnostics at C-4, C Block Anand Vihar, Delhi-110092 (2) Robin Goel S/O Rakesh Kumar Goel R/O C-4, C-Block, Anand Vihar, Delhi-110092 also at: Max Super Specialty Hospital Patparganj, Delhi-110092 (Co-Borrower) (3) Mrs Anshu Gupta (Proprietor) M/S Life Line Diagnostics at C-4, C Block Anand Vihar, Delhi-110092 to repay the amount mentioned in the notice being Rs. 1,38,79,808.91/- (in words One Crore Thirty Eight Lakhs Seventy Nine Thousand Eight Hundred Eight Rupees and Ninety One Paise only) with further interest, Expenses & other charges w.e.f. 01.10.2023 until payment in full within 60 days from the date of notice/date of receipt of the said notice under section 13(2) of the said Act.**

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this day of **04th day of the year 2024**.

The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

The borrower/guarantor/mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank BO: Anand Vihar for an amount of Rs.1,38,79,808.91/- (in words One Crore Thirty Eight Lakhs Seventy Nine Thousand Eight Hundred Eight Rupees and Ninety One Paise only) with further interest, Expenses & other charges w.e.f. 01.10.2023 until payment in full:

Description of the immovable property: -
All That Part and Parcel of Built up Entire Basement Stilt & Third Floor with Roof Right of Residential Property no. C-4 measuring area 275 sq yds i.e. 229.9 sq mtr in Block-C, situated in the layout plan of Railway Board Employees Co. Operative Housing Society Limited known as Anand Vihar, Delhi-110092

Date: 04.01.2024, Place: Anand Vihar, Delhi Authorised Officer, Punjab National Bank

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
[FOR THE ATTENTION OF THE CREDITORS OF ANGEL PROMOTERS PRIVATE LIMITED]

RELEVANT PARTICULARS

1. Name of Corporate Debtor	ANGEL PROMOTERS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	26/10/2007
3. Authority under which Corporate Debtor is incorporated / registered	RoC- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400DL2007PTC169925
5. Address of the registered office and principal office (if any) of Corporate Debtor	D-848, Basement New Friends Colony, New Delhi-110025.
6. Insolvency commencement date in respect of Corporate Debtor	20.12.2023 [Copy of order received on 06.01.2024]
7. Estimated date of closure of insolvency resolution process	17th June, 2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Abhay Kumar Regd. No.: IBB/IPA-002/IP-N00504/2017-2018/11559
9. Address & e-mail of the interim resolution professional, as registered with the board	Address: 307, First Floor, Gyan Khand-1, Indrapuram, Ghaziabad, Uttar Pradesh-201010 E-mail: km.abhay@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 307, First Floor, Gyan Khand-1, Indrapuram, Ghaziabad, Uttar Pradesh-201010 E-mail: crp.app2024@gmail.com
11. Last date for submission of claims	20.01.2024 [14 days from the receipt of copy of order]
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Copy of the above Forms can be downloaded from the website: https://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Angel Promoters Private Limited on 20.12.2023 [Copy of order received on 06.01.2024].

The creditors of M/s. Angel Promoters Private Limited, are hereby called upon to submit their claims with proof on or before 20.01.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in their specified forms. Form B - Operational Creditor (Other than Worker/Employee); Form C - Financial Creditor; Form CA - Financial Creditors in a class; Form D- Worker/Employee; Form E - Authorized Representative of Worker/Employee; and Form F Other Creditors. Copy of the above forms can be downloaded from <https://ibbi.gov.in/downloadform.html>.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 06.01.2024 Interim Resolution Professional for Angel Promoters Private Limited
Place: New Delhi Regd. No.: IBB/IPA-002/IP-N00504/2017-2018/11559

INDIAN OVERSEAS BANK
Rohta Branch
Opp. PS Garden Gwalior Road, Rohta, Agra

POSSESSION NOTICE (For Immovable property) (Rule 8(1))

Whereas the undersigned being the Authorized Officer of the Indian Overseas Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated as mentioned below, calling upon the Borrower / Mortgagor / Guarantor to repay the amount mentioned in the notice with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notices.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on this **04th day of January of the year 2024**.

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Overseas Bank, for an amount mentioned in the notice with interest thereon at contractual rates and rests as agreed, and other charges, from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession as mentioned is payable with further interest at contractual rates and rests, charges etc, till date of payment.

The Borrowers and Mortgagors attention is invited to provisions of Sub-section (8) of the section 13 of the Act, in respect of time available to them, to redeem the secured assets

Sl. No.	Name of Borrower/ Mortgagor & Guarantor with Address	Description of Property	Date of Demand Notice	Date of Possession	Amount as per Demand Notice
1.	M/s Sangam Flour Mill O/A 33, Garhi Deori, Deori Road Agra 282009 and Mr Saurabh Fauzdar S/o Shri Jitendra Singh Resident of House no 18 Sector A Deeksha KCR ,Bamrauli Aheer Road Agra and second address as O/A 33, Garhi Deori, Deori Road Agra, 282009	All that part and parcel of the property consisting of khasra no 463 KA Mauza Deori, (Ghari Deori) Agra -282009 measuring 83.61 Sq meter standing in name of Mr. Saurabh Fauzdar S/o Shri Jitendra Singh, Bounded - On the North by Land Of Shri Haresh Fauzdar, On the South by Land of Shri Jitendra Fauzdar, On the East by passage, On the West by Property Of Shri Jitendra Fauzdar	12.09.2022	04.01.2024	Rs. 14,03,825.00 + further Interest & other charges Rs. 13,60,595.00 as on 04.07.2023 + further Int. & other charges
2.	Mr. Umesh Rawat S/o Lt. Rambabu Rawat Resident of House no 152C Village Rohta Agra and second address as Shop no 22 Shri Ram Complex, Khasra No 27, Mauza Sewla Jaat, Gwalior Road, Agra	All that part and parcel of the property consisting of Commercial Shop no 22, Shri Ram Complex, Khasra No 27, Mauza Sewla Jaat, Tehsil Sadar, District Agra, Uttar Pradesh measuring 17.77 Sq. meter standing in name of Mr. Umesh Rawat Bounded - On the North by Shop no 23, On the South by Shop no 21, On the East by other's property, On the West by common passage	27.06.2023	04.01.2024	Rs. 18,04,117.00 + further Interest & other charges Rs. 16,97,501.00 as on 27.06.2023 + further Int. & other charges

Date: 06.01.2024 Authorised Officer

"IMPORTANT"

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Corrigendum
In reference to our publication Dated 16.12.2023 in Financial Express, please read the Sr. No. 07. Borrower: Shamim Begum W/o Shami Uddin, Branch-Firozabad in Property Address: Plot no. 64, Mohalla Masur Ganj, Tehsil & District Ferozabad All other condition of sale Notice remain same.
Authorised Officer

AXIS BANK
Retail Asset Centre: Axis Bank Ltd, Gitanex, NPC-1, 3rd Floor MIDC, Arali Knowledge Park Mughal Road Arali Near Mumbai-400708 Also at Axis Bank Ltd, Axis House, Tower T-2, 2nd Floor 1-14, Sector-128, Noida Expressway, Jaypee Greens Wishtown, Noida (U.P.)-201301 Corporate Office: Axis House, Block-B, Bombay Dwyang Mills Compound, Pandurang Budhkar Marg, Worli, Mumbai-400025 Registered Office: 'Trishul', 3rd floor, opposite Samarshwari Temple, Law garden, Ellisbridge, Ahmedabad-380006

POSSESSION NOTICE UNDER SARFAESI ACT 2002

Whereas the undersigned being the Authorized Officer of Axis Bank Ltd, under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (2) read with Rule 9 of the Security Interest (Enforcement) rules 2002, issued demand notice upon the Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s) mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Axis Bank Ltd. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Borrower/ Co-borrower: - Mr. Subhash Chand S/o Sh. Budhi Ram, Kaus Mohalla, Kheri, Kaus, Distt. Farrukhabad, Uttar Pradesh-201002. Also At- Mr. Subhash Chand S/o Sh. Budhi Ram, Ho No-991, Village Kheri Kalan, Faridabad, Haryana-121002. Also At Global Tech Company, Sco-15, Sector-18, Part-2, Huda Market, Opp To Bikaner, Faridabad, Haryana-121001. Also At- Mr. Subhash Chand S/o Sh. Budhi Ram House No. 64, Village Kheri Kalan Block-6, Faridabad, Haryana-121002.2. Mrs. Kripali Devi W/o Sh. Budhi Ram House No. 64, Village Kheri Kalan Block-6, Faridabad, Haryana-121002. Also At- Mrs. Kripali Devi W/o Sh. Budhi Ram So No-15, Sec-18, Part-2nd, Faridabad, Haryana-121002

Description of mortgaged Property: Commercial S.c.o. Bearing No. 15, Situated In Sector-18, Part-i, Market, Faridabad, Tehsil & Distt. Faridabad Area Measuring 137.5 Sq. Mtrs. Lr 164.44 Sq. Yards Admeasuring 5.5 Meters X 25 Meters.

Date of Demand Notice: 09-Jan-2023 Date of Possession: 3-Jan-2024 Amount in Demand Notice (Rs.): Rs. 16,501,032/-(One Crore Sixty Five Lakh One Thousand Thirty Two Only)

The above-mentioned Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s) are hereby given a 30 days' Notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days' from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Sd/- Authorized Officer Axis Bank Ltd, Date: 07.01.2024, Place : Noida

Central Bank of India
SARFAESI OFFICE, New Delhi
Phone: 43530000, 43000000

Corrigendum
In reference to our publication Dated 16.12.2023 in Financial Express, please read the Sr. No. 07. Borrower: Shamim Begum W/o Shami Uddin, Branch-Firozabad in Property Address: Plot no. 64, Mohalla Masur Ganj, Tehsil & District Ferozabad All other condition of sale Notice remain same.
Authorised Officer

Bank of Baroda
Branch - Narela Branch (e-vb), Plot No-6 & 7, Main Alipur Road, Narela, Delhi-110040 Ph.: 011-277833520/21/22/23, 23 Mobile : 8130408890, E-mail: vjnare@bankofbaroda.co.in

Sale Notice for sale of Movable / Immovable Properties

[APPENDIX- II A with Rule 6(2) for Movable], [APPENDIX IV-A refer proviso to 8(6) for Immovable Property]

E-Auction Sale Notice for Sale of Movable/Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) & 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described Movable/ immovable property/ies Hypothecated/Mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower/s/ Mortgagor/ Guarantor/s/ Secured Assets/ Dues/ Reserve Price/ e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name & address of Borrower/s / Guarantor/ s/ Mortgagor (s)	Short description of the immovable property with known encumbrances, if any	Total Dues.	Date/ Time of e-Auction	Reserve Price EMD Minimum Bid Increase Amount	Status of Possession (Symbolic / Physical)	Property Inspection Date & Time
1.	Bank of Baroda Narela Branch (eVB) Account Name: M/S Vrishank Enterprises Owner of the property : Mr. Ritesh Yadav	Floor No-M-47, Second Floor, My Floor 2, TDI City, Sector-59, Nangal Kalan Kundiari, Sonipat-131023	Rs. 27,58,177.84 (plus and further interest thereon at the contractual rate plus costs, charges and expenses till day of payment.	30.01.2024 2.00 pm to 6.00 pm	Rs. 27,00,000.00 Rs. 2,70,000.00 Rs. 10,000.00	Physical	During the office hours, with prior appointment from Branch Head Mrs. Monika Dahiya Mob.: 8130408890
2.	Bank of Baroda Narela Branch (eVB) Account Name: Noor Mohammad Owner of the property : Mrs. Rohaan W/o Mr. Sabban Ali	DDA LIG FLAT NO 190, SECOND FLOOR, SECTOR B-2, NARELA-110040	Rs. 16,24,233.30 (plus and further interest thereon at the contractual rate plus costs, charges and expenses till day of payment.	30.01.2024 2.00 pm to 6.00 pm	Rs. 13,00,000.00 Rs. 1,30,000.00 Rs. 10,000.00	Physical	During the office hours, with prior appointment from Branch Head Mrs. Monika Dahiya Mob.: 8130408890

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://bob.auctiontngier.net/EPRO/>. Prospective bidders may contact the Authorized officer on Tel No. 8130408890, Mobile 9136640414, 9355656615.

Date: 06.01.2024, Place: Narela
AUTHORIZED OFFICER, BANK OF BARODA

Bank of Baroda
Regional Office (Gurgaon), Bank of Baroda Bldg., 12th Floor, 16, Sansad Marg, New Delhi -110001
Phone. 011-23441205/41/43/18 Email: recovery.gurgaon@bankofbaroda.com

E-Auction SALE NOTICE

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES "APPENDIX- IV-A [See proviso to Rule 6(2) & 8(6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 6(2) & 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower/s/ Mortgagor/ Guarantor/s/ Secured Assets/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name of the Branch & Account	Details of property/Vehicle	Amount as per Demand Notice	Reserve Price EMD Minimum Bid Increase Amount	Date/ Time of e-Auction	Status of Possession (Symbolic / Physical)	Inspection Date and time	Authorized officer/ Contact Person and contact no
1.	Sushant Lok Branch, Pragati Petro Projects LLP, Smt Rekha Yadav	Plot No. W-25-4, Khasra No. 84 (3-9), Village Shakurpur, Near Punjabi Bagh, New Delhi Total area - 707 Sqyds	Rs. 10,79,47,756.38 (Rupees Ten Crore seventy nine lacs forty seven thousand seven hundred fifty six rupees & Paise Thirty Eight only) plus costs, charges and uncharged interest as per demand notice. Date of Demand Notice - 30.11.2022	Rs. 10,00,00,000/- Rs. 1,00,00,000/- Rs. 5,00,000/-	30.01.2024 From 2.00 pm to 6.00 pm	Physical	22.01.2024 To 25.01.2024 during office hours, with prior appointment.	Mr. Naveen Kadian 7874832946 Mr. S K Meena 9602867944 E-mail id : SUSGUR@bankofbaroda.com

For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://ibapi.in>. Also, prospective bidders may contact the authorized officer on Tel No. /Mobile as mentioned in above table.

Date: 06.01.2024, Place: New Delhi
Authorised Officer, Bank of Baroda

पंजाब नैशनल बैंक Punjab National Bank
... चरोसे का प्रयोग ... the name you can BANK upon!

POSSESSION NOTICE
(For Immovable Property) (Rule 8(1))

Whereas, been the Authorized Officer/s of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s). The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002, on the borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Sl. No.	Name of Branch/Name of Account/ Name of Borrowers/Guarantor/ Mortgagor & Address	Description of property Mortgage	(a) Demand notice Date (b) Symbolic Possession Date	Outstanding as on date of Demand notice
1.	Branch: Begum Bridge, Meerut Mohd. Yusuf S/o Sh. Hazi Nizamuddin (Borrower). Add:1 H.No. 95-B, Soti Ganj, Meerut, Add.2. H.No. 28, Patel Nagar, Colony, Meerut. Smt. Salma W/o Mohd. Yusuf (Co-Borrower). Add:1 H.No. 95-B, Soti Ganj, Meerut, Add.2. H.No. 28, Patel Nagar, Colony, Meerut. Sh. Shakaal Ahmed S/o Sh. Fared Ahmed (Guarantor), Add: Plot No. GE/A-045, Gardania Estate, Vill- Noor Nagar Meerut.	All part & Parcel of Residential House No. 12CD, Type-C, MPL No. 109 & 110, Hall No 28 measuring 227.56 Sq. Mtr. equivalent to 303 sq. yard situated at Mohalla Patel Nagar Colony (South Patel Nagar) in the name of Mohd. Yusuf S/o Sh. Hazi Nizamuddin & Smt. Salma W/o Mohd. Yusuf, properties Dimension & Boundaries: East: 74 feet thereafter House of Rajendra Pal Singh, West: 79 feet thereafter House of Shehzad, North: 31 feet 11-inch House of Haza thereafter Rasta 39 feet wide, South: 31 feet 11-inch thereafter Chak Road. The description of the property in mentioned at Bahi No. 1, Jild No. 6348 on pages 289/336 at Serial No. 14083 dated 31.12.2012 registered in the office of Sub Registrar II Meerut.	(a) 25.10.2023 (b) 03.01.2024	Rs. 25,51,142/- + interest due w.e.f. 01.10.2023 + legal & other charges if any
2.	Branch: DAV Shastri Nagar, Meerut Sh. Tarun Kumar S/o Sh. Vikram Singh, K-1034-35 Shastri Nagar Meerut- 250004. Smt. Mamta W/o Sh. Tarun Kumar, K-1034-35 Shastri Nagar Meerut- 250004. Sh. Sunil Kumar s/o Sh. Sharan Vir Singh, 323/3, Mangal Pandey Nagar, Meerut, UP- 250002.	All part and Parcel of a residential house no. L-1589, Block-L, Scheme No. 3, Shastri Nagar, Opp- Mandir Wala Park, District Meerut (U.P.) measuring 123.25 sq. meter belongs to Sh. Tarun Kumar S/o Sh. Sri Vikram Singh and Smt. Mamta W/o Sh. Tarun Kumar. Boundaries & dimension as per sale deed: East: Adjoining House No. L-1599, West: Adjoining 7.50 Mtr wide road, North: Adjoining House No. L-1587, South: Adjoining House No. L-1591. (Note Description of the above property is as per sale deed registered with the office of sub Registrar, Meerut on Dated 29.08.2014 Volume No. 10213, On Pages 257 to 282, Registration No. 8188 Book No. 1).	(a) 30.06.2023 (b) 05.01.2024	Rs. 34,57,151.60 + interest due w.e.f. 01.06.2023 + legal & other charges if any

Date: 06.01.2024 Place: Meerut Authorised Officer, Punjab National Bank

Canara Bank
Asset Recovery Management - II, Branch, A-27, 1st Floor, Hauz Khas, New Delhi - 110016, E-mail - cb3038@canarabank.com

DEMAND NOTICE (SECTION 13(2))
(Notices to Borrower/s and surety/ies)
Ref:- ARMB-II/3038/RK METAL/13(2)/12/2023-24 Dated: 30.12.2023

1. Borrower/s: M/s R K Metal Engineering Works, (Proprietorship Firm Through sole proprietor Sh. Arunesh Kumar), Administrative office: Plot no C-5, Sector -11, Noida, District- Gautam Budh Nagar, Uttar Pradesh, Pin- 201301 Also at: Work Office- C-13, Sector-8, Noida, District- Gautam Budh Nagar, Uttar Pradesh-201301 Also at Registered Office: Plot no 57, Dabua Pal Road, Faridabad, Haryana, Pin- 121001
2. Proprietor: Shri. Arunesh Kumar S/o Shri. Mahavir Prasad, R/o L-11, Sector-11, Noida, Uttar Pradesh, Pin-201301 Also at: R/o J-53, Sector-12, Noida, Uttar Pradesh, Pin-201301
3. Guarantor : Smt. Seema Sharma W/o Shri. Arunesh Kumar, R/o L-11, Sector-11, Noida, Uttar Pradesh, Pin-201301 Also at: R/o J-53, Sector-12, Noida, Uttar Pradesh, Pin-201301
Sub: Notice issued under Section 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

The undersigned being the Authorized Officer of Canara Bank, ARMB-II Branch New Delhi (hereinafter referred to as the "secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the "Act") do hereby issue this notice to you as under:

That M/s R K Metal Engineering Works represented by its Proprietor Shri. Arunesh Kumar S/o Shri. Mahavir Prasad has availed credit facility/facilities as stated in the "Schedule A" hereunder and have entered into the security agreement/s in favor of the secured creditor. While availing the said financial assistance you had expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

That Shri. Arunesh Kumar S/o Shri. Mahavir Prasad has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the Borrower for credit facilities with interest thereon.

You (The person mentioned in schedule B) are also entered into agreement against the secured assets which are detailed in "Schedule B" hereunder.

However, from March 2016, the operation and conduct of the said financial assistance / credit facilities have become irregular.

The books of account maintained by the secured creditor shows that the liability of the Borrower towards the secured creditor as on 29.12.2023 amounts to Rs. 8,68,12,933.73 (Rupees Eight Crores Sixty Eight Lakhs Two Thousand Nine Hundred Thirty Three & Paise Seventy Three only) of which are stated in "Schedule C" hereunder.

It is further stated that the Borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facilities/ies having come to a standstill and as a consequence of the default committed in repayment of principal debt/installment and interest thereon, the secured creditor was constrained to classify the debt as Non Performing Asset (NPA) as on 30.05.2016 in accordance with the directives/ guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor through this notice brings to your attention that the Borrower has failed and neglected to repay the said dues/outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the Borrower as stated in "Schedule C" hereunder to the secured creditor within 60 days from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest w.e.f. 30.12.2023 at the rate of interest as per applicable Rate of Interest together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.

Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of 8,68,12,933.73 (Rupees Eight Crores Sixty Eight Lakhs Two Thousand Nine Hundred Thirty Three & Paise Seventy Three only), as on 29.12.2023 together with further interest and incidental expenses and costs as stated above in terms of this notice under Section 13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4)(a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:

13(4)- In case the Borrower/Guarantor fails to discharge liability in full within the period specified in sub-section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely:

(a) Take possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset;

(b) Take over the management of the business of the Borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset;

Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the Borrower is held as security for the debt;

Provided further that where the management of whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt; and under other applicable provisions of the said Act.

Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

You are also put on notice that in terms of section 13(13) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/ restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization / income.

This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.

This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force.

Please comply with the demand under this notice and avoid all unpleasantness. In case of Non- compliance, further needful action will be resorted to, holding you liable for all costs and consequence.

SCHEDULE - A
(Details of the credit facility/ies availed by the Borrower)

Sl No	Loan No	Nature of Loan /Limit	Date of sanction	Amount
1	3980261000014	OCC	21.08.2015	1,40,00,000/-
2	3980773000003	TERM LOAN	03.10.2013	88,00,000/-
3	NA	BANK GUARANTEE	21.08.2015	95,00,000/-
4	NA	ILC	21.08.2015	65,00,000/-
	TOTAL			3,88,00,000/-

SCHEDULE - B

Sl No	Movable	Name of Title Holder
1.	Hypothecation of stock spares /Material used in fabrication process & Hypothecation of book debts & plant & Machinery & other Equipment's in the name	

